

(बी हावी) : (क) श्री (ख). मोटर परिवहन कर्मचारी कानून, १९६१ सब राज्यों में लागू किया गया है (जम्मू और काश्मीर को छोड़कर जहां कि यह लागू नहीं होता है) ।

Atomic Plants

19. **Shri Umanath:** Will the **Prime Minister** be pleased to state:

(a) the number of atomic plants to be located during Third Plan period; and

(b) whether the Madras Government have represented for the location of a plant in Madras State?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) The first atomic power station to be located at Tarapur on the west coast of India is likely to be completed by the end of 1966.

No decision has yet been taken regarding other atomic power stations. The Planning Commission has, however, authorised the Department of Atomic Energy to select a suitable site for a nuclear station in the area of Delhi-Punjab-Rajasthan-Uttar Pradesh. The Expert Committee set up for the selection of suitable sites for locating future power stations has submitted its report on the suitability of a site in this area. The report is under consideration.

The Expert Committee has also been asked to prepare a list of about six other suitable sites for nuclear power stations in the country which can be used whenever the need arises during the Third and Fourth Five Year Plans. At least one such site should be in South India, preferably in Madras State.

(b) Representations have been received from various State Governments including Madras for the location of an Atomic Power Station in their State.

12:46 hrs.

RE: MOTIONS FOR ADJOURNMENT

Mr. Speaker: Before taking up the calling attention notice, I wish to refer to a letter that has been written by the Leader of the Communist Group to me. Of course, it is a very affectionate letter—I always expect that from my hon. friends. But he has some fears that I have changed some practice dealing with adjournment motions without reference to the hon. Members. I assure him that I have not done anything of that sort.

He has referred to what I said yesterday that the adjournment motions that had been tabled or given notice of yesterday would be taken up today and I would waive the objection of any delay having taken place in notice being given. Then he has complained that so soon after he had promised me his full support and co-operation, I had perhaps changed something, which was not to his taste. I assure him that I would not do that unless I can persuade him to accept something different.

My only idea was this—perhaps the statement that appeared in the *Statesman* gave a wrong impression of my idea—that there are certain adjournment motions that need not be mentioned here. They are sometimes on matters so trivial that we only spend unnecessary time reading them or referring to them or doing something else about them. But there are certainly some motions that must be referred to. Members feel agitated about them; unless they are dealt with immediately, they do not feel inclined to take up any other business.

What I intend doing is to invite the leaders of the main Groups to a meeting. We will sit together to devise such methods as may be agreeable to them also and as may serve the purpose we have in view, as may also save as much time as possible, so that no wastage of time might take place.